

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV**

10. C.P.(CAA)/111(MB)2023
IN
C.A.(CAA)/49(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **27.06.2024**

Name of the Party: Aadar Mercantile Private Limited

Section 230-232 of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Yahya Batatawal a/w Adv. Krushi Shah for the Applicant/
Financial Creditor present. Mr. Gaurav Jaiswal, Company Prosecutor
for the Regional Director present through virtual mode.
2. Ld. Authorised Representative for the RD seeks some time to file
supplementary report on the reply.
3. At the request of RD, the matter is adjourned to **11.07.2024** for further
consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)